

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 2827
TO BE ANSWERED ON 03.08.2016

PROTOCOL WITH IAEA

2827. SHRI K.N. RAMACHANDRAN:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Government has entered into additional protocol with International Atomic Energy Agency (IAEA) on nuclear safeguards;
- (b) if so, the details thereof;
- (c) whether the Government proposes to revisit the Nuclear Liability Bill for enhanced cooperation in civil nuclear energy with partner countries; and
- (d) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH):

- (a) &(b) Yes, Sir. A Protocol Additional to the Agreement between the Government of India and the International Atomic Energy Agency (IAEA) for the Application of Safeguards to Civilian Nuclear Facilities was signed on 15.05.2009 and entered into force with effect from 25.07.2014. Signing and ratification of the Additional Protocol allows India to build on the gains of the civil nuclear initiative to increase the contribution of nuclear energy in India's energy supply. It demonstrates India's support for nuclear non-proliferation and the safeguards system of the IAEA, of which India is a founding member.
- (c) &(d) No, Sir. There is no proposal to revisit the Civil Liability for Nuclear Damage Act, 2010. Some countries had earlier expressed concern over the issue of supplier's liability in our Civil Liability for Nuclear Damage Act, 2010. To address such concerns, clarification was provided by the Government along the lines of 'Frequently Asked Questions' (FAQs), posted on websites of Ministry of External Affairs and Department of Atomic Energy on 08.02.2015.
